

ITEM NO.63

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)
No(s).
23039-23040/2014

(Arising out of impugned final judgment and order dated 15/04/2013
in SA No. 381/1997 and order dated 20/01/2014 in CMRA No.
326794/2013 in SA No. 381/1997 passed by the High Court of
Judicature at Allahabad)

MADHO PRASAD MISHRA (D) TH. LRS & ORS Petitioner(s)

VERSUS

MAHABIR PRASAD MISHRA Respondent(s)
(With office report)

Date : 23/11/2015

These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Ashok K. Srivastava, Adv.

For Respondent(s)

Mr. Imtiaz Ahmed, Adv.
Mrs. Naghma Imtiaz, Adv.
Ms. Amra Moosavi, Adv.
Ms. Afreen Khan, Adv.
Ms. Sarah Kirmani, Adv.
For M/s. Equity Lex Associates

UPON hearing the counsel the Court made the following

O R D E R

There is a letter for adjournment circulated by
learned counsel for the petitioners.

List the matters after ten weeks.

(Meenakshi Kohli)
Court Master
Signature Not Verified

(Jaswinder Kaur)

Court Master

Digitally signed by
Meenakshi Kohli
Date: 2015.11.23
13:04:19 IST
Reason: